

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 100 OF 2017 &
IA NO. 122 of 2017

Dated: 17th April, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Greenko Budhil Hydro Power Pvt. Ltd. ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2/UPCL

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 122 of 2017 (Appl. for stay). Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Pradeep Misra takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply to the I.A.

List the I.A. for hearing on **23.05.2017**. In the meantime, learned counsel for the respondent may file reply to the I.A. on or before 08.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.05.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson